

**ACTION TAKEN REPORT (ATR) OF GUJARAT POLLUTION CONTROL BOARD
IN COMPLIANCE OF HON'BLE NGT WESTERN ZONE BENCH, PUNE IN THE
MATTER OF ORIGINAL APPLICATION NO. 67 OF 2024 (WZ) WRT EARLIER
LETTER PETITION NO. 31 OF 2024 (WZ)**

(I) PREAMBLE

Hon'ble the National Green Tribunal, Western Zone Bench, At Pune Vide Original Application No. 67 OF 2024 (WZ) took cognizance of Complaint received through email dated 27.02.2024 made by the General Secretary, Azad Hind Mazdoor Sena, A. K. Road, Fulpada, Surat, Gujarat alleging that, Jay Narayan Textiles, Address: Plot No. 197, 395007, Navsari Road, Bhestan, Surat is a mill, which burns restricted wood for producing water steam for mill boiler, resulting in emission of heavy polluted black fog in the nearby area, which is dangerous to the public health and is leading to various diseases such as T.B. & Bronchitis.

Hon'ble NGT issued the following Direction as per order 14/03/2024

Relevant Para 3, is reproduced as “Prima facie, we find substance in the complaint and allegations made therein. Therefore, we deem it appropriate to call for a report from the Member Secretary, Gujarat Pollution Control Board (GPCB) with respect to the truthfulness of this complaint made to us, which shall be got verified after sending a responsible Officer to visit the spot.”

(II) BASIC INFORMATION OF INDUSTRY

- M/s. Jay Narayan Textiles is a textile industry which engaged in Dyeing of Grey Cloth and Embroidery Fabrics (Heat Setting) activity at Plot No. 197/1/2, Surat – Navsari Road, Opposite Unn Jakat Naka – 395 023, Ta: Chorasi, Dist: Surat.
- Unit having Consent to Operate/Consolidate Consent and Authorisation (CTO/CC&A) of the Board, which is valid up to date: 24/06/2028 for the manufacturing of (i) “Dyeing of Grey Cloth” having total production quantity: 4,50,000 Meters/Month and (ii) Embroidery Fabrics (Heat Setting) – 9,00,000 Meter/Month. **[Copy of CTO/CC&A is annexed herewith and marked as “Annexure – A”]**

(III) THE INSPECTION OF ABOVE MENTION UNIT WAS CARRIED OUT BY THE REGIONAL OFFICE, SURAT OF GUJARAT POLLUTION CONTROL BOARD WITH RESPECT TO THIS COMPLAINT OF ALL INDIA FORWARD BLOC, SURAT RECEIVED ON 26/02/2024 AND AS PER THE INSPECTION REPORT DATED: 28/02/2024 OBSERVATION/ FACTUAL DETAILS ARE AS UNDER:

- Unit is engaged in manufacturing of Dyeing of Grey cloth-15,000 Meters/Day & Embroidery Fabrics (Heat Setting) - 30,000 Meters/Day; for the same unit has obtained CCA, valid up to 24-6-2028. During visit unit is found in operation and Dyeing of Grey cloth & Heat Setting of Embroidery Fabrics activity is going on.
- Source of water supply is from own bore wells. Unit has provided ETP units consisting of primary & secondary treatment system for the treatment of generated industrial wastewater. During visit, provided all ETP units are found in operation and discharge of treated wastewater is being discharged into SMC u/g drainage system is going on.
- Unit has provided flow meter at final outlet of ETP & same is recorded as: flow 5.11 m³ & Totaliser: 23405387.67 M³. During inspection, One sample of treated wastewater is collected from an outlet of industry, as mentioned in sample details.
- Unit has provided Steam Boiler (cap. 4 TPH) attached with MCS +Bag Filter followed by Alkali scrubber as APCM. During visit, Steam Boiler along with provided APCMs are found in operation. During inspection, coal as fuel is being used as fuel in the boiler and no firing of wood as fuel or no stock of wood is observed at the time of inspection. CEMS provided at the stack & reading noted as: PM-36.6 kg/hr. During inspection, one sample of flue gas emission is collected from stack attached to Boiler through APCM, as mentioned in sample details. During inspection, visibly ambient air quality in the premises is found normal.
- During visit, stock of ETP sludge @ 4-5 MT & discarded MS drums @ 5 nos. is observed store in separate hazardous waste storage area. Unit is a member of TSDF site of M/s. Safe Enviro Pvt. Ltd., having validity upto 29.12.2027.

RO Comments/Reply :Based on IR and AR, no violations are noticed as mentioned in complaint

[Copy of Inspection Report is annexed herewith and marked as “Annexure – B”]

ANALYSIS RESULTS OF COLLECTED SAMPLES

<u>Final outlet of industry</u>		
<u>Parameters</u>	<u>Results</u>	<u>Norms</u>
pH	6.77	6.5 to 8.5
Colour	40	100
Total Dissolved Solids (TDS)	1802	2100
Suspended Solids (SS)	84	100
Chloride	445	600
Chemical Oxygen Demand (COD)	92	100
Biological Oxygen Demand (BOD)	24	30
****All the parameters in mg/L except pH and Colour		

<u>Stack attached with Boiler through APCM</u>		
<u>Parameters</u>	<u>Results</u>	<u>Norms</u>
PM (Particulate Matter)	89 mg/NM ³	150 mg/NM ³
SO ₂	12.52 PPM	100 PPM
NO _x	7.46 PPM	50 PPM

[Copy of Analysis Reports are annexed herewith and marked as “Annexure – C”]

CONCLUSION:

Looking at the representations of the complainer and inspection report as well as collected samples analysis reports, no violation/non-compliance observed as per the content of the complainer and unit is found in compliance of CCA issued by this Board.

The Board has published Gazetted Notifications for the use of solid fuels in industrial utilities, and the fire wood was included in the list of approved fuels. The copy of Gazetted Notification published by the Board are annexed herewith and marked as “**Annexure – D**”.

“We regret for not submit action taken report in time”



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D

CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A)

CCA NO: AWH-126723 Application Type: CCA-Renewal

NO: GPCB/SUR/CCA-SRT-169(2)/ID-20841/

In exercise of the power conferred under Section-25 of the Water (Prevention and Control of Pollution) Act - 1974, under Section - 21 of the Air (Prevention and Control of Pollution) Act - 1981 and Authorization under rule 6(2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the Environment (Protection) Act-1986.

And whereas Board has received consolidated application dated 25/04/2023 and inward No.278182 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts, Consolidated Consent & Authorization is hereby granted as under.

CONSOLIDATED CONSENT AND AUTHORIZATION:

(Under the provisions / rules of the aforesaid Environmental Acts)

To,

M/s. Jay Narayan Textiles,
Plot No: 197/1/2, SURAT-NAVSARI ROAD,
OPP.UNN JAKAT NAKA, BHESTAN - 395023,
Tal: Chorasi, Dist: Surat.

1. Consent Order No.: AWH-126723 date of issue 03/06/2023
2. The consent under Water Act-1974, Air Act-1981 & Authorization under Environment (Protection) Act, 1986 shall be valid up to 24/06/2028 to operate industrial plant for manufacturing of the following products.

Sr. No.	List of Products	Quantity	Unit Per Month	CAS No.	Remark
1	Gray Cloth Dyeing	450000.000	Meters		Dyeing of Grey Cloth - 15,000 Meter/Day
2	Embroidery Fabrics (Heat Setting)	900000.000	Meters		Embroidery Fabrics (Heat Setting) 30,000 Meter/Day

INDUSTRY SPECIFIC CONDITION:

- (I) Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
- (II) As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
- (III) Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
- (IV) Industry shall comply with Coal handling guideline of the Board.
- (V) Industry shall provide dedicated storage facility for fly ash.
- (VI) Industry shall comply with fly ash notification 1999 as amended from time to time.
- (VII) To do retrofitting at D.G. Sets for emission control and unit shall submit compliance with respect to Board Circular No. GPCB/Air Action-03(1) (E)/599145/, dated: 27/08/2021 in the matter of NGT O.A. No. 681/2018.

3. CONDITION UNDER THE WATER ACT:

3.1 The quantity of total water consumption shall not exceed 155.00 KL/Day as per below break up as mentioned in form D submitted for consent application under the Water Act- 1974.

- a) Industrial: 150.00 KL/Day
b) Domestic: 5.00 KL/Day

3.2 Source of water : Local Body

3.3 The quantity of total waste water generation shall not exceed 124.50 KL/Day as per below break up as mentioned in form D submitted for consent application under the Water Act- 1974.

- a) Industrial: 120.00 KL/Day
b) Domestic: 4.50 KL/Day

3.4 Industrial effluent management:

a) Mode of disposal of treated industrial effluent: **Surat Municipal Corporation**

b) Description for treated industrial effluent disposal: **(I) The generated effluent shall be treated into ETP and treated effluent shall confirm to the below mention standards discharge into Surat Municipal Corporation through underground drainage system.**

(II) Industry shall provide fixed pipeline with flow meter for the reuse of treated effluent and for disposal to SMC and maintain separate records in printed logbook for the same.

c) The quality of industrial effluent shall conform to the following standards (as per GPCB norms, whichever is applicable).

Sr. No.	PARAMETERS	PERMISSIBLE LIMIT
1	pH	6.5 to 8.5
2	Temperature	40 degree C
3	Colour (pt.co.scale)	100 units
4	Suspended Solids (SS)	100 mg/L
5	Oil and Grease(O & G)	10 mg/L



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6	Chloride	600 mg/L
7	Sulphate	1000 mg/L
8	Phenolic Compounds	1 mg/L
9	Sulphides	2 mg/L
10	Ammonical Nitrogen	50 mg/L
11	Total Chromium	2 mg/L
12	Hexavalent Chromium	0.1 mg/L
13	Biochemical Oxygen Demand, BOD ₃ , 27 degree C	30 mg/L
14	COD	100 Mg/L
15	Total Dissolved Solids	2100 mg/L

3.5 Domestic sewage management:

a) Mode of disposal of treated domestic sewage: **Septic Tank/ Soak pit System**

b) Description for treated domestic sewage disposal: **Domestic wastewater shall be disposed off through septic tank/soak pit system.**

4.CONDITIONS UNDER THE AIR ACT:

SPECIFIC CONDITION:

Unit shall use NG-600 NM³/day for the Stenter Machine directly.

4.1 Unit shall use fuel as specified in this consent and the flue gas emission through stack shall conform to the following standards:

Sr. No.	Stack ID	Stack Attach to	Capacity/Remarks	Name of Fuel	Quantity of Fuel	Air Pollution Control Measure	Stack Height in Mt. (From G.L.)	Parameter & Permissible limit
S-1	19330	Boiler	Boiler cap- 4 TPH	Coal	3.5 MT/Day	Alkali Scrubber, Bag Filter, Multi Cyclone	36	PM-150 mg/Nm ³ , SO ₂ -100 PPM, NO _X -50 PPM
S-2	65795	D.G. Sets	Cap-125 KVA (stand by)	Diesel	20 L.tr/Hr	Not provided	6	PM-150 mg/Nm ³ , SO ₂ -100 PPM, NO _X -50 PPM

4.2 There shall be no process gas emission from the manufacturing process and any other ancillary industrial operation through various stacks/ vent of reactors, process, vessel from plant premises.

4.3 The concentration of the following parameters in the ambient air within the premises of the

unit shall not exceed the limits specified hereunder.

Sr. No.	Parameters	Permissible Limit (microgram /m3)	
		Annual	24 Hours Average
1	Particulate Matter (PM10)	60	100
2	Particulate Matter (PM2.5)	40	60
3	Sulphur Dioxide (SO2)	50	80
4	Nitrogen Dioxide (NO2)	40	80

a. Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

b. 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

4.4 Unit shall operate industrial plant / air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified as above.

4.5 The consent to operate the industrial plant shall lapse if at any time the parameters of the gaseous emission are not within the tolerance limits specified as above.

4.6 Unit shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

4.7 Unit shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

4.8 All efforts shall be made to control VOC emissions and odor problem, if any.

4.9 D.G. SETS CONDITIONS (If unit is having DG Set)

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

4.10 D.G. Sets standards:

The flue gas emission through stack attached to D.G. Sets shall conform to the following standards.

a) The minimum height of stack to be provided with each of the generator set shall be $H = h + 0.2 (KVA)^{1/2}$, where H = Total stack height in meter, h = height of the building in meters where or by the side of which the generator set is installed.

b) Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.

c) The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the



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performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.

d) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).

e) All efforts shall be made to bring down the noise level due to the D.G. Set, outside the premises, within the ambient noise requirements by proper siting and control measures.

f) Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G. Set manufacturer.

g) A proper routine and preventive maintenance procedure for the D.G. Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

5. AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 6(2))

5.1 Number of authorization: AWH-126723 date of issue 03/06/2023, Valid upto 24/06/2028

5.2 M/s. Jay Narayan Textiles, is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No: 197/1/2, SURAT-NAVSARI ROAD, OPP. UNN JAKAT NAKA, BHESTAN - 395023, Tal: Chorasi, Dist: Surat.

Sr. No.	Name of Hazardous Waste	Sch	Catg.	Qty MT/Yr	Facility & Mode of Disposal	Remarks
1	Chemical sludge from waste water treatment	I	35.3	25.55	Generation, Collection, Storage, Transportation, Disposal at authorized TSDF site having valid CCA, Disposal at authorized TSDF site having valid CCA after treatment	
2	Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	I	33.1	4.50	Generation, Collection, Storage, Transportation, Disposal at authorized decontamination facility having valid CCA	Discarded Containers/Drums/Containers 300 No/Year
3	Used or Spent Oil	I	5.1	0.15	Generation, Collection, Storage, Transportation, Disposal by sell out to authorized actual user under Rule 6/9 having valid CCA	Used Oil - 150 Lit/Year

5.3 The authorization is granted to operate a facility as above.

5.4 The authorisation shall be in force for a period upto validity mentioned in this order.

5.5 The authorization is subject to the conditions stated below and such other conditions as

may be specified in the rules from time to time under the Environment (Protection) Act-1986.

- 5.6 The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- 5.7 The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the Gujarat Pollution Control Board.
- 5.8 The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
- 5.9 Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
- 5.10 The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 5.11 The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 5.12 It is the duty of the authorised person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- 5.13 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 5.14 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 5.15 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- 5.16 The importer or exporter shall bear the cost of import or export and mitigation of damages if, any.
- 5.17 An application for the renewal of an authorization shall be made as laid down under Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016.
- 5.18 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 5.19 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
- 5.20 Unit shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No. 657 of 1995 dated 14th October 2003.
- 5.21 Unit shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises.
- 5.22 Unit shall have to manage used or spent oil, empty or discarded barrels / containers / liners contaminated with hazardous chemicals / wastes, process waste as per Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the E(P)Act-1986 and shall apply Authorization for all applicable waste.



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6 GENERAL CONDITIONS:

6.1 In case of change of ownership/ management the name and address of the new ownership/ partners/ directors/ proprietor should immediately be intimate to the Board. Also any change in equipment or working conditions as mentioned in the consents form/ order should immediately be intimated to this Board.

6.2 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 5 meters width is developed.

6.3 Unit shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the compiled record of each month to GPCB on or before fifth day of the succeeding month.

6.4 In case of incinerators or MEE, the flow measuring devices for mother liquor/ toxic effluent/ Non-biodegradable effluent, light diesel oil, etc. i.e. fuel used for combustion, air used for combustion shall be separately provided. Incinerator temperature recording devices as well as gaseous flow measuring devices for scrubber shall also be provided. These data of temperature & flow should be recorded every day & submitted to GPCB on monthly basis.

6.5 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environment safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell / Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issued. These Cells also coordinate the exercise of environmental audit and preparation of environmental statements.

6.6 The Environmental audit shall be carryout yearly, if applicable. The environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th June every year.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(M. R. Macwana)
Unit Head, Surat



Gujarat Pollution Control Board

PCB Id: 20841

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 **Industry Details** jay narayan textiles,

Outward No: 56990-13/03/2024

Email : PLOT NO: 197/1/2,SURAT-NAVSARI ROAD,,
ami11_9@yahoo.co.in 197/1/2,SURAT-NAVSARI ROAD,, OPP.UNN JAKAT NAKA,,
BHESTAN , - 395023
Telephone : DIST : Surat, TAL : Chorasi , SIDC : Not In Gide
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Inspection Id : 773749 (On Complaint) Ro Name : Surat

2 **Type / Scale / Sector / Status :** RED / SMALL / Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / In Operation

3 **Inspection Dt & Time :** 28/02/2024 10:45 / Air , Water , Hazd **Person Contacted :** Nareshbhai Tandel - Partner

4 **Env Audit Detail : Sch : 2 , Unistar Environment and Research Labs Pvt. Limited , Year : 2017 , On Dt :**

Commissioned Dt : 01/09/2003 Production Start Dt : 01/09/2003 Applicability of CRZ Rules : No

5 **Water Consumption in Kilo Lts Per Day** Ind : 150.000 Dom : 5.000 **Borewells:** 0

6 **Waste Water generation / Discharge (klpd) :** Ind : 120.000 Dom : 4.500 **Tubewells:** 0

7 **Consumer No.(Electric Meter):** Source of Water Supply: Local Body

8 **Disposal Mode of Industrial / Domestic :** Underground Drainage System / Soak Pit

9 **Discharge Pt / Final Receiving Body (Ultimate):** SMC U\G DRAIN / discharge into SMC Drainage

10 **Status of water consent Under the Water Act,1974:** AWH-126723-24/06/2028 Last Inward:278182-25/04/2023[GRT]

11 **Effluent Treatment plant (ETP) : Units, if provided and status :**

ETP Details : P-Collection Cum Equalization,P-Lamella Settler,S-Aeration Tank,S-Sludge Dry Beds,Secondary

12 **Whether Industry is a member of CETP ?** No

13 **Boilers=1 , DG Sets=1 , Flue Gas =3, Process =0 , ETP Cap = 146 , Capacity of All = --**

APCM Details : Alkali Scrubber,Bag Filter,Multi Cyclone ,Not provided

Fuel Used : Coal,Diesel,Natural Gas

Stack Attached to : *** Not Applicable,Boiler,D.G. Sets

14 **TSDF Name :** Detox India Private Ltd (old name:Ankleshwar Cleaner Process Tech Centre P. Ltd)(Dahej)

15 **Lab Charges Pending :** Rs. 20785.00 **Water Cess Charges Pending :** NIL

16 **Last Env. Form V : 2022-2023** **Water Cess Return : 2016-2017** **HW Monthly Return : 2023-99**

17 **Last 3 Legal Action :**

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
26/04/2023	SCN	08/06/2023	,	734913	SCN	APP	744235
21/10/2021	SCN	16/11/2021		624820	SCN	SCN	606194
28/06/2018	SCN	27/07/2018	PER,O15,	485885	SCN	COM	463499

Monthly Patrak Data : Last Return : 202308 **HAZD Waste Disposal : 0.000 (0 Trucks)**

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 0, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 0	Meter Reading - 0, Kilo Litre - 0

13/03/2024

1/6 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 20841

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

General Observation

a	-	Is the Industry in Operation ??	Yes	
a	-	R.O File No	SRT-169	
b	-	Industry Operating without CCA	No.	
c	-	Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	-	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	-	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	-	Industry Name CHANGED in recent times ??	No.	
g	-	Has Regn with CETP or TSDF expired ??	No.	
h	-	Seperate Energy Meter for A.P.C.M ?	No.	
h	-	Provision of any STAND-BY Pump ??	No.	

Air Related

a	-	Fuel Type confirmitive with CCA ?	Yes	
b	-	Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	-	APC Measures confirmitive with CCA conditions ??	Yes	
d	-	ALL APCMs are in operation	Yes	
e	-	SMF availability	Provided	
f	-	Thick Smoke observed in Flue Gas/Processes ??	No.	
g	-	ph of Scrubbing Media as per requirement ??	Yes	
h	-	Ultimate Disposal of Scrubbing Media	Re-Use	
i	-	Nos of Samples : Stack & Ambient	01, 0	

GEM

18	-	Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	Yes	NA
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Haz Waste Related

a	-	Haz waste Catg confirmitive with CCA	Yes	
b	-	H.W generation exceeding CCA limits	No.	
c	-	Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d	-	Reusing or Recycling of Haz Waste by Industry ?	No	
e	-	LogBook / XGN Manifests / Disposal Records TALLYING ??	Partially	
f	-	Stock of Haz-Waste @ premises/Whether EXCESS ?	-----	
g	-	Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	Yes	NA
h	-	Installed capacity of the plane based on machinery installed (Capacity of Machine,No. of Batch/Day,Annual Capacity)	-----	NA
i	-	Technical capability and equipment complying with the SOP/Guideline?	Yes	NA
j	-	Is unit complying the conditions gives in SOP/Guidelines?	Yes	NA
k	-	Facility is adequate for the applied process	Yes	NA
l	-	Passbook is maintained?	Yes	NA
m	-	Details of PLI, if applicable	-----	NA
n	-	Details of safety specs provided by the facility	-----	NA
o	-	Seperate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	NA
p	-	Quantity of Hazardous waste procured as per CCA?	Yes	NA

Water Parameter

b	-	Source of Water Supply	Local Body	
c	-	W.W.G is EXCEEDING the CCA Limits	No.	



Gujarat Pollution Control Board

PCB Id: 20841

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

d	-	W.W Disposal as per the Consent Conditions ?	Yes	
e	-	Was the ETP in operation ?	Yes	
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	Did u observe ANY ILLEGAL Discharge ??	No.	
h	-	Nos of Samples collected	01	

Remarks :

Site Observations during Inspection, PCB-ID: (20841)

Inspection Crux:

Water Observation:

Source of water supply is from own bore wells. Unit has provided ETP units consisting of primary & secondary treatment system for the treatment of generated industrial wastewater. During visit, provided all ETP units are found in operation and discharge of treated wastewater is being discharged into SMC u/g drainage system is going on. Unit has provided flow meter at final outlet of ETP & same is recorded as: flow 5.11 m³ & Totaliser: 23405387.67 M³. During inspection, One sample of treated wastewater is collected from an outlet of industry, as mentioned in sample details. [416]-11/03/2024

Air Observation:

Unit has provided Steam Boiler (cap. 4 TPH) attached with MCS +Bag Filter followed by Alkali scrubber as APCM. During visit, Steam Boiler along with provided APCMs are found in operation. During inspection, coal as fuel is being used as fuel in the boiler and no firing of wood as fuel or no stock of wood is observed at the time of inspection. CEMS provided at the stack & reading noted as: PM-36.6 kg/hr. During inspection, one sample of flue gas emission is collected from stack attached to Boiler through APCM, as mentioned in sample details. During inspection, visibly ambient air quality in the premises is found normal. [416]-11/03/2024

Hazard Observation:

During visit, stock of ETP sludge @ 4-5 MT & discarded MS drums @ 5 nos.is observed store in separate hazardous waste storage area. Unit is a member of TSDF site of M/s. Safe Enviro Pvt. Ltd., having validity upto 29.12.2027. Written instructions issued during visit as per written instruction note please it may be referred. [416]-11/03/2024

General Observation:

This unit is inspected with reference to Complaint of All India Forward Bloc is received through mail of district collector, Surat dtd.26.02.2024 regarding air pollution and it's related problem. Copy of mail is attached herewith. Unit is engaged in manufacturing of Dyeing of Grey cloth-15,000 Meters/Day & Embroidery Fabrics (Heat Setting) - 30,000 Meters/Day; for the same unit has obtained CCA, valid up to 24-6-2028. During visit unit is found in operation and Dyeing of Grey cloth & Heat Setting of Embroidery Fabrics activity is going on. [416]-11/03/2024

~ RO Comments/Reply :Based on IR and AR, no violations are noticed as mentioned in complaint....-13/03/2024

13/03/2024

3/6 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 20841

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

I recommend : a. Keep on Records + Notings

W.C Notings: -----[4769-AEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

3. છેલ્લા ત્રણ માસના ઉત્પાદન , પાણી- ફ્યુલ વપરાશ, W/W જનરેશન & disposal, H.W જનરેશન & disposal ની માહિતી રજુ કરવી.
2. બોઈલર સાથે બેસાડેલ APCM નીયમિત પણે અને પૂરે પૂરી ક્ષમતા થી કાર્યરત રહે તે પરત્વે તેને સમયસર ચકાસણી કરવી અને તે અંગે ના રેકોર્ડ log book માં નિભાવવા.
1. બોર્ડ ની માન્ય CCA ની તમામ શરતોનું ચુસ્ત પણે પાલન કરવું.

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
1. છેલ્લા ત્રણ માસના ઉત્પાદન, પાણી વપરાશ, Waste Water જનરેશન, ડીસ્પોઝલ , ફ્યુલ વપરાશ તથા હેઝાર્ડસ વેસ્ટ જનરેશન, ડીસ્પોઝલ તેમજ સ્ટોક અંગેની માહિતી જરૂરી આધારભૂત પુરાવા સાથે અત્રેની કચેરીએ રજુ કરવી.	734913(26/04/23)	---
2. અગાઉની મુલાકાત દરમિયાન આપેલ સુચનામાંથી જે મુદ્દા Compliance કરવાના બાકી હોય તે Compliance કરવા.	734913(26/04/23)	---



Gujarat Pollution Control Board

PCB Id: 20841

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (20841)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	A-3	pm:521.5 lit, so2:59.8 lit., nox:1460 ml / 30(ambient	1055-1125	REP	from stack attached with boiler through apcm ~	7/5533
2	W-11	@7-8 / 32	1050-1050	REP	final outlet of industry ~	Pink tinge

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	*** Not Applicable	0	Stentar Machine=1800 NM3/day	N.A	N.A	Natural Gas	Natural Gas = 1800 NM3/day	
2	Boiler	36	Boiler cap- 4 TPH	YES	ASC,FIL,MUL	Coal	Coal = 3.5 MT/day	
3	D.G. Sets	6	Cap-125 KVA (stand by)Diesel	NO	NOT	Diesel	Diesel = 20 Ltr/Hr	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	4.500-M.T	COL,DCO,DEC,STO,TRA
2	Chemical sludge from waste water treatment	I -35.3	25.550-M.T	COL,DSS,DEC,STO,TRA,DST
3	Used or Spent Oil	I -5.1	0.150-M.T	COL,DEC,CYC,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	Embroidery Fabrics (Heat Setting)	900000.000	900000.000 - MTS	900000.000	Embroidery Fabrics (Heat Setting)=30,000 Meter/Day
2	gray cloth dyeing	450000.000	450000.000 - MTS	450000.000	Dyeing of Grey Cloth =15,000 Meter/Day

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	Auxiliaries	1755.000 - KGS
2	Detergent	450.000 - KGS
3	Dyes	1080.000 - KGS
4	Fabrics	949500.000 - KGS
5	fabrics949500	949500.000 - MTS
6	Finishing	675.000 - KGS
7	grey cloth	450000.000 - MTS
8	Hydro	270.000 - KGS
9	Less	600000.000 - MTS
10	Oxalic Acid	335.000 - KGS
11	Thread	120.000 - KGS

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 155.000	WWG : 124.500	Water Source	Remark
1	Boiler Feed	25.000	5.000	Local Body	
2	Cooling Water	10.000	0.000	Local Body	
3	Domestic Purpose	5.000	4.500	Local Body	
4	Mnfg Process	70.000	70.000	Local Body	
5	Wash Water	45.000	45.000	Local Body	

H Solid Waste

Inspection Team : N.V.DASANDI, SO - MR. VIPULKUMAR AMRUTLAL PRAJAPATI

13/03/2024

5/6 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 20841

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(N.V.DASANDI, SO)



ANALYSIS REPORT FOR
WATER / WASTE WATER SAMPLE

Annexure - C

Gujarat Pollution Control Board, Surat
Plot No. 11-12/2,3
GIDC - Pandesara
Surat - 394221
Tele:(0261) 2442696

Sample ID:419075 - Analysis Completion:06/03/2024

Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / LAB
Inward : 50364

TEST REPORT

Test Report No. : 50364

Date: 06/03/2024

1. Name of the Customer : Jay Narayan Textiles, - 20841
2. Address : 197/1/2,SURAT-NAVSARI ROAD,,197/1/2,SURAT-NAVSARI ROAD,,OPP.UNN JAK. BHESTAN ,-395023, Taluka : Chorasi, District : Surat, GIDC : Not In Gide
3. Nature of Sample : REP-Representative/Grab, (Insp Type : COM-On Complaint)
4. Sample Collected By : N.V.DASANDI, SO
5. Quantity of Sample Received : @5 lit
6. Code No. of the Sample : 419075
7. Date & Time of Collection & Inwarding : 28/02/2024 , (1050 to 1050) & 29/02/2024
8. Date of Start & Completion of Analysis : 29/02/2024 & 06/03/2024
9. Sampling Point : Final outlet of Industry ~
10. Flow Details (Remarks) : yes
11. Mode of Disposal : into u/g SMC drain
12. Ultimate Receiving Body : discharge into SMC Drainage
13. Temperature on Collection : 32 & pH Range on pH Strip :@7-8
14. Carboys Nos for : barcoded & Color & Appearance :Pink tinge
15. Water Consumption & W.W.G (KLPD) : Ind :150.000 , Dom :5.000 & Ind :120.000 , Dom :4.500

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	Ambient oC - 60 oC	32
2	pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	1 – 14 pH value As or	6.77
3	Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	2 - to 99 Hazen & 1-50	40
4	Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Method	10 – 200000 mg/L	1802
5	Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Method	2 – 10000 mg/L	84
6	Chloride	mg/l	Argentometric method. (4500 Cl ⁻ B APHA Standard M	1 - 50000 mg/l	445
7	Sulphate	mg/l	APHA(23rd edi) 4500 SO ₄ E	2-40mg/l	263
8	Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2(5.0- 50000 mg/l	92
9	Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B	01 – 1000 mg/l	4.8
10	Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extra	0.1 – 50 mg/l	0.18
11	B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirme	05–50000 mg/l	24

Laboratory Remarks : Freeze By:445-lab_445 Dt.: 06/03/2024


J.D.OZA, Lab Head

Field Observation :

Note : 1. * - These parameters are NOT covered under the scope of NABL.

2. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
3. Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
4. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
5. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
6. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat Jurisdiction only.
7. Permissible Limits: as per Schedule VI of EPA Rules, 1986 as ammended by Second and Third ammendment 1993 for Effluents
8. Physicochemical and microbiological parameters, Std.Methods for Water and Waste Water- 23rd Edition by APHA.
9. Bioassay test (for toxicity) -IS:6582:Part-2:2001; Reaffirmed 2007.

**ANALYSIS REPORT FOR AIR****TYPE : Stack-Flue Gas**

Gujarat Pollution Control Board

Surat

Plot No. 11-12/2,3

GIDC - Pandesara

Surat - 394221

Tele:(0261) 2442696

Sample ID:419076 - Analysis Completion:06/03/2024

Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / LAB

Inward : 50378

1. Name & : Jay Narayan Textiles, - 20841
2. Address of the Unit : 197/1/2,SURAT-NAVSARI ROAD,,197/1/2,SURAT-NAVSARI ROAD,,OPP.UNN JAKAT BHESTAN , - 395023,Taluka : Chorasi, District : Surat, GIDC : Not In Gidc
3. Nature of Sample : REP-Representative/Grab , (Insp Type : COM-On Complaint)
4. Sample Collected By : N.V.DASANDI, SO
5. Date & Time of Collection & Receipt : 28/02/2024, (1055 to 1125)
6. Date of Start & Completion of Analysis : 29/02/2024 & 06/03/2024
7. Sampling Point : From stack attached with Boiler through APCM ~
8. Fuel : Coal
9. APCM : MCS + BF + AWS attached with Boiler
10. Thimble & Weight (gm) : 7/5533
11. Temperature on Collection : 30(ambient & Volume-Absord Media : 50 ml for SO2 and 25 ml for NOx
12. Volume-Gas Passed : PM:521.5 lit, SO2:59.8 lit., NOx:1460 ml
13. Parameters : 3 & Oper Time(Min) : 30

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	PM-Stack	MG/NM3	IS: 11255 (Part – 1), 1985 (Reaffirmed 1999)	1 – 5000 mg/NM3	89
2	SO ₂ -Stack (PPM)	PPM	IS: 11255 (Part – 2), 1985 (Reaffirmed 2009)	5 – 500 mg/NM3	12.52
3	NO _x -Stack	PPM	IS:11255(Part-7), 2005	5 – 500 mg/NM3	7.46

Laboratory Remarks : Freeze By:445-lab_445 Dt.: 06/03/2024

J.D.OZA, Lab Head

Field Observation :



सत्यमेव जयते

The Gujarat Government Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

Vol. LVIII]

FRIDAY, OCTOBER 27, 2017/KARTIKA 5, 1939

Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV-C

Statutory Rules and Orders (Other than those published in Parts I, I-A and I-L) made by Statutory Authorities other than the Government of Gujarat including those made by the Government of India, the High Courts, the Director of Municipalities, the Commissioner of Police, the Director of Prohibition and Excise, the District Magistrates and the Election Commission, Election Tribunals, Returning Officers and other authorities under the Election Commission.

THE GUJARAT GOVERNMENT GAZETTE

EXTRAORDINARY

PUBLISHED BY AUTHORITY

THURSDAY, OCTOBER 26, 2017

PART IV-C

GUJARAT POLLUTION CONTROL BOARD

NOTIFICATION

SECTOR -10A, NEAR AIR FORCE STATION,

GANDHINAGAR.

The Gujarat Pollution Control Board in exercise of the powers conferred under clause (d) of Section (2) of the Air (Prevention and Control of Pollution) Act 1981, here by notifies the following fuels as the "APPROVED FUELS" in the state.

- (1) List of "APPROVED FUELS"
1. Coal
 2. Lignite
 3. Furnace Oil/LDO/LSHS
 4. Motor Gasoline
 5. Diesel
 6. Liquid Petroleum Gas (LPG)
 7. Compressed Natural Gas(CNG)/LNG
 8. Kerosene
 9. Naphtha
 10. Firewood
 11. Bio-gas

12. Agro waste/bio fuel/briquettes
13. RDF, as per provisions of Solid Waste Management Rules-2016.
14. Petcoke
15. Charcoal

(2) Petcoke is hereby notified as "APPROVED FUELS" subject to the following conditions:-

- a) The Sulphur content shall not be more than 7 % in any case/circumstance.
- b) Petcoke shall be permitted in the following projects only:-
 - i. Cement manufacturing in kilns
 - ii. Thermal Power Plant/Captive Power Plant of capacity above 25 MW
(with a condition to mix lime granules in required quantity with Petcoke)
 - iii. Glass manufacturing- up to 25 % of total fuel consumption
 - iv. Refractories manufacturing

(3) For utilization of the above approved fuels, adequate APCM shall be provided by the unit.

(4) CTE/CCA/EC, as the case may be, shall have to be obtained for utilization of these fuels.

(5) The use of Petcoke shall not be permitted in Eco-Sensitive Zone.

**K.C.MISTRY,
MEMBER SECRETARY,
GUJARAT POLLUTION CONTROL BOARD
GANDHINAGAR**



सत्यमेव जयते

The Gujarat Government Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. LX | FRIDAY, NOVEMBER 13, 2019 / AGRAHAYANA 22, 1941

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GUJARAT POLLUTION CONTROL BOARD

NOTIFICATION

Gandhinagar, 12th December, 2019.

No: GPCB/P-1/218(A)/530582: The Gujarat Pollution Control Board in exercise of the powers conferred under clause (d) of Section (2) of the Air (Prevention and Control of Pollution) Act 1981, hereby makes the following amendments in the Gujarat Government Gazette notification in Vol. LVIII on Friday October 27, 2017 and Vol. LIX, Tuesday February 6, 2018.

- (A) In the serial no. (1) of (3) list of approved fuels, “Furnace oil (FO)” is deleted for new Project/Permission.
- (B) The serial no. (2) of notification dated 27.10.2017 and serial no. (B) of notification dated 06.02.2018 shall be replaced and read as under for new Project/Permission:
- (1) Petcoke is hereby notified as “APPROVED FUEL” subject to the following conditions:-
- a) The Sulphur content shall not be more than 7% in any case/ circumstance.
- b) Petcoke shall be permitted in the following projects only:-
- i. Cement manufacturing in kilns.
- ii. Glass manufacturing- up to 25 % of total fuel consumption.
- (C) The new project in the sector mentioned above in serial number (1)(b), using Petcoke or Furnace Oil (FO) as a fuel shall not be permitted in Non-attainment cities declared by the Central Pollution Control Board, New Delhi.

N. M. TABHANI,
Member Secretary,
Gujarat Pollution Control Board,
Gandhinagar.

GOVERNMENT CENTRAL PRESS, GANDHINAGAR